

upgraded. The other flying clubs in the country are also supported by way of distribution of trainer aircraft through the Aero Club of India and the Directorate General of Civil Aviation. However, recruitment of pilots is the prerogative of the individual airlines.

Allotment of space at Mumbai airport

1989. SHRI BHARATKUMAR RAUT: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether it is a fact that a prime spot at Chhatrapati Shivaji Airport, Mumbai has been allotted to 'Cafeccino' along with a kitchen site;
- (b) the method adopted for the allocation of the said site;
- (c) whether open tenders were issued to this effect;
- (d) the details of the owner of Cafeccino;
- (e) whether the provision for waiting passengers was changed and reduced; and
- (f) whether it has created a security hazard as the new sitting site is adjacent to the main entry/exit door?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL):
(a) and (b) One of the spots identified for Food & Beverages has been given for an outlet named Cafeccino. No separate kitchen for this particular outlet has been given. The site was decided based on plan layout of the terminals.

(c) The contract was finalised by Mumbai International Airport Private Limited in accordance with their internal procedures.

(d) The outlet belongs to M/s Travel Food Services Private Limited.

(e) and (f) No, Madam.

Single engine helicopter

†1990. SHRI BRIJLAL KHABRI: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether it is a fact that VIPs travel in single engine helicopter is prohibited;
- (b) if so, the details thereof;
- (c) whether Government has received complaints of its violation; and
- (d) if so, the action taken by the Directorate General of Civil Aviation (DGCA) against the erring persons in this regard?

† Original notice of the question was received in Hindi.